GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING LOK SABHA UNSTARRED QUESTION NO. 3145 TO BE ANSWERED ON 22ND MARCH, 2022

PREVENTION OF CRUELTY TO ANIMALS ACT, 1960

3145. SHRIMATI HEMA MALINI:

Will the Minister of FISHERIES, ANIMAL HUSBANDRYAND DAIRYING मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

(a) whether the cases of cruelty to animals have increased in recent years;

(b) if so, whether the provisions of punishement and fine under the 'Prevention of Cruelty to Animals Act, 1960' are currently not being more effective in preventing cruelty to animals, if so, the reasons therefor; and

(c) whether there is proposal to amend the 'Prevention of Cruelty to Animals Act, 1960', if so, the details thereof?

ANSWER

THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA)

(a) The prevention of cruelty to animals is a state subject. The data in this regard is not maintained in the Central Government. However, the Animal Welfare Board of India is regularly getting information on the cruelty to animals for which the AWBI is writing to the State Governments and local authorities to take necessary action as per the prevailing laws.

(b) The prescribed fine and penalty in the current Prevention to Cruelty to Animal Act is not sufficient enough to take action against the cruelty to animals.

(c) The need for amending the Prevention of Cruelty to Animals Act, 1960 by introducing more stringent penalties has been recognized by the Government. The draft amendment worked out includes increasing monetary penalties and punishment provisions.
